

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO 304
TO BE ANSWERED ON 27.11.2024

POCSO COURTS

304. Shri Sanjay Kumar Jha:

Will the Minister of Women and Child Development be pleased to state:

- (a) the number of POCSO courts, details thereof, State-wise and district-wise;
- (b) the details of the progress made by POCSO courts in last five years;
- (c) the number of POCSO courts that have Video Conferencing system, details thereof, State-wise;
- (d) the number of Judicial Magistrate courts that are equipped with audio-video facilities for recording statements of child victims under POCSO, details thereof, State-wise;
- (e) the number of POCSO courts that have been equipped with vulnerable witness safeguards;
- (f) the number of special courts that have appointed Special Public Prosecutors, details thereof, State-wise and gender-wise; and
- (g) the number of courts that have female judges handling POCSO cases, details thereof, State-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(SMT. SAVITRI THAKUR)

(a) & (b) A centrally Sponsored Scheme for the establishment of Fast Track Special Courts (FTSCs), including exclusive POCSO Courts for expeditious disposal of Rape and POCSO Act cases was introduced following the enactment of the Criminal Law (Amendment) Act, 2018 and the order of Hon'ble Supreme Court in Suo Motu Writ (Criminal)No. 1/2019. The Scheme has been extended twice, with the latest extension up to 31st March, 2026, targeting the establishment of 790 courts. As per the information received from the High Courts, as on 30.09.2024, 750 FTSCs including **408 exclusive POCSO Courts** are functional in 30 States/UTs, which have disposed of more than 2,81,000 cases. The number of exclusive POCSO courts has increased from 272 Courts in 2019-20 to 408 courts as of 30.09.2024. Since the inception of the Scheme, the exclusive POCSO courts have disposed of more than 1,80,000

cases. The State/UT wise details of functional exclusive POCSO courts along with the cumulative disposal of POCSO cases since the inception of the Scheme are placed at **Annexure-I**.

(c) & (d) The eCourts integrated Mission Mode Project is being implemented by the Department of Justice, Ministry of Law and Justice, Government of India in close coordination with the eCommittee of Supreme Court of India for Information and Communication Technology enablement of the Indian Judiciary. In eCourts Phase II of the project, one video conference equipment each has been provided to all Court Complexes including taluk level courts and funds have been sanctioned for additional VC equipment for 14,443 court rooms. Funds for setting up 2506 VC Cabins have been made available. VC facilities are already enabled between 3240 court complexes and corresponding 1272 jails. Video conferencing facilities available at the court complexes are the common infrastructure that may be used by the POCSO courts also. Under eCourts Phase III, there is a provision for enhancing and upgrading the available infrastructure of Video Conferencing in 10200 establishments including 500 Jails, 700 District Government Hospitals and 9000 Courts at an estimated cost of Rs. 228.48 crore.

(e) Information is not maintained centrally.

(f) As per the information received from National Commission for Protection of Child Rights (NCPCR), information on Special Public Prosecutors (SPPs) in States/UTs is at **Annexure-II**.

(g) Information is not maintained centrally.

ANNEXURE-I

STATEMENT REFERRED TO IN PARTS (A) AND (B) OF RAJYA SABHA ADMITTED UNSTARRED QUESTION NO. 304 FOR 27.11.2024 REGARDING “POCSO COURTS” ASKED BY SH. SANJAY KUMAR JHA INDICATING STATE/UT WISE DETAILS OF FUNCTIONAL EXCLUSIVE POCSO COURTS ALONG WITH CUMULATIVE DISPOSAL SINCE THE INCEPTION OF THE SCHEME. (AS ON 30.09.2024)

S.no	State/UT	Functional courts	
		Functional exclusive POCSO Courts	Cumulative disposal since the inception of the Scheme by exclusive POCSO courts
1.	Arunachal Pradesh	16	5655
2.	Assam	17	6837
3.	Bihar	46	13400
4.	Chandigarh	0	0
5.	Chhattisgarh	11	4386
6.	Delhi	11	1484
7.	Goa	0	34*
8.	Gujrat	24	10871
9.	Haryana	12	5065
10.	Himachal Pradesh	3	1222
11.	Jammu and Kashmir	2	126
12.	Jharkhand	16	5209
13.	Karnataka	17	7217
14.	Kerala	14	6761
15.	Madhya Pradesh	57	24022
16.	Maharashtra	4	11913
17.	Manipur	0	0
18.	Meghalaya	5	609
19.	Mizoram	1	66
20.	Nagaland	0	3*
21.	Odisha	23	10638

22.	Puducherry	1	101
23.	Punjab	3	2157
24.	Rajasthan	0	11180*
25.	Tamil Nadu	14	8142
26.	Telangana	0	2731*
27.	Tripura	1	195
28.	Uttarakhand	0	0
29.	Uttar Pradesh	74	40146
30.	West Bengal	6	184
	Total	408	1,80,354

* The POCSO cases are being disposed of by the FTSCs

ANNEXURE- II

STATEMENT REFERRED TO IN PART (F) OF RAJYA SABHA ADMITTED UNSTARRED QUESTION NO. 304 FOR 27.11.2024 REGARDING “POCSO COURTS” ASKED BY SH. SANJAY KUMAR JHA INDICATING INFORMATION ON SPECIAL PUBLIC PROSECUTORS (SPPS) IN STATES/UTS.

Sl. No.	State/ UTs	Total Number of SPPs	Number of SPPs Exclusively dealing POCSO Cases
1	A&N Island	4	0
2	Arunachal Pradesh	8	8
3	Assam	27	16
4	Bihar	48	44
5	Chhattisgarh	19	14
6	Dadar & Nagar Haveli	0	0
7	Daman & Diu	2	0
8	Delhi	30	11
9	Goa	1	1
10	Gujarat	47	47
11	Himachal Pradesh	35	3
12	Jammu & Kashmir & Ladakh	23	3
13	Jharkhand	11	10
14	Karnataka	33	33
15	Kerala	41	31
16	Lakshadweep	1	1
17	Maharashtra	59	33
18	Manipur	9	0
19	Meghalaya	13	6
20	Mizoram	8	1
21	Odisha	40	28
22	Puducherry	2	0

23	Rajasthan	104	57
24	Sikkim	8	0
25	Tamil Nadu	35	16
26	Telangana	40	27
27	Uttar Pradesh	297	217
28	Uttarakhand	10	11
	Total	955	618
